

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 26/RP/2021
in Petition No. 560/MP/2020**

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 24.10.2021 passed by the Central Electricity Regulatory Commission in Petition No. 560/MP/2020.

Date of Hearing : 24.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Review Petitioner : Jindal Power Limited (JPL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Parties Present : Shri Venkatesh, Advocate, JPL
Shri Ashutosh K Srivastava, Advocate, JPL
Shri Abhishek Nangia, Advocate, JPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahuk Ranjan, Advocate, TANGEDCO
Shri Souvik Khamrui, JPL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Review Petitioner and the learned counsel for the Respondent, TANGEDCO made detailed submissions and reiterated the submissions made in the pleadings.
3. After hearing the learned counsels for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)